

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/1/2022 IA/970/2022
IA/470/2022 C.P. (IB)/4505(MB)2019

IN THE MATTER OF

NBS ENGINEERING SOLUTIONS PVT LTD

... Petitioner

Vs

PURVI METALS PVT LTD

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/970/2022

IA/470/2022: Adv. Shekhar V. Mone (PH)

For the Respondent

IA/470/2022: Adv. Harsh Kesharia (R1 & R2) PH)

ORDER

IA 1 of 2022- Heard. **Reserved for Orders.**

IA 970 of 2022- In view of the fact that the liquidation application i.e. IA 1 of 2022 has been filed, the present application has become infructuous, hence, **disposed of** as such.

IA 470 of 2022- Counsel for Respondent No. 1 and 2 prays for time to file reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **16.02.2024.**

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)